

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 44/TT/2017**

**Subject:** Determination of transmission tariff from anticipated DOCOs to 31.3.2019 for 09 nos. Assets under Eastern Region Strengthening Scheme-V in Eastern Region.

**Date of Hearing :** 7.3.2018

**Coram :** Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

**Petitioner :** Power Grid Corporation of India Limited (PGCIL)

**Respondents :** Bihar State Electricity Board and 5 others

**Parties present :** Shri Vivek Kumar Singh, PGCIL  
Shri S.K. Venkatesh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri A. Choudhary, PGCIL  
Shri R.B. Sharma, Advocate, BSP(H)CL

**Record of Proceedings**

Instant petition is filed by PGCIL for determination of transmission tariff of nine assets under Eastern Region Strengthening Scheme-V in Eastern Region.

Learned counsel for BSPHCL, Respondent No.1, has submitted that only three of the nine assets covered in the instant petition have been put into commercial operation and the petitioner should submit the status of the six remaining assets. He submitted that Form 5 submitted by the petitioner does not indicate reasons for item wise cost variation as on COD and in the absence of proper justification, cost over-run may not be allowed. He also submitted that the petitioner be directed to furnish Auditor's certificate in respect of all the assets before determination of final tariff.

The Commission observed that tariff for the three assets put under commercial operation will be considered in the instant petition and directed the petitioner to submit a fresh petition for determination of the other assets after their COD. The Commission



also directed the petitioner to submit the following information on affidavit by 25.4.2018, with a copy to the respondents:-

- a) Auditor's certificates and revised tariff forms, in case there is any change in the status of COD of the Assets.
  - b) The status of Assets 1(b), II, IV, V, VI, VII and VIII and RLDC charging certificate and CMD certificate as required under Grid Code in case they are put into commercial operation.
3. The Commission directed the respondents to file their replies by 10.5.2018 with an advance copy to the petitioner who shall file its rejoinder, if any, by 20.5.2018. The Commission also directed the parties to file the above information within the time specified and observed that if no information is received, the matter will be decided on the basis of the information on record.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

